

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NOTIFICATION No. 13/2020-CUSTOMS (ADD)

New Delhi, the 9th June, 2020

G.S.R. (E). – Whereas, in the matter of import of ‘1-Phenyl-3-Methyl-5-Pyrazolone’ (hereinafter referred to as the subject goods), falling under tariff heading 2933 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act), originating in or exported from China PR (hereinafter referred to as the subject country) and imported into India, the designated authority *vide* its preliminary findings No. 6/32/2019-DGTR dated the 13th April, 2020, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 13th April, 2020, has come to the conclusion that-

- (i) there is substantial increase in imports of subject goods from the subject country in absolute terms as well as in relation to its production and consumption in India, during the Period of Investigation as compared to the previous year;
- (ii) the product under consideration has been exported to India from the subject country below the normal value;
- (iii) the Domestic Industry has suffered material injury;
- (iv) material injury has been caused by the dumped imports of subject goods from the subject country;

and therefore has recommended imposition of provisional anti-dumping duty equal to the difference between the amount indicated in column (7) of the Table appended below and the landed value.

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), and imported into India, a provisional anti-dumping duty at the rate equal to the difference between the amount as specified in the corresponding entry in column (7) and the landed value of the goods, in the currency as specified in the corresponding entry in column (9) and as per unit of measurement as specified in the corresponding entry in column (8) of the said Table,

provided that the landed value is less than the amount indicated in column (7) of the said Table, namely:-

Table

S. No.	Tariff heading	Description of goods	Country of origin	Country of Export	Producer	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1.	2933	1-phenyl-3-methyl-5-pyrazolone	China PR	China PR	Any	5.01	Kg	USD
2.	2933	1-phenyl-3-methyl-5-pyrazolone	China PR	Any, other than China PR	Any	5.01	Kg	USD
3.	2933	1-phenyl-3-methyl-5-pyrazolone	Any, other than China PR	China PR	Any	5.01	Kg	USD

2. The provisional anti-dumping duty imposed under this notification shall be effective for a period of six months (unless revoked, amended or superseded earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation 1.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962, (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

Explanation 2.- The landed value of imports for the purpose of this notification shall be the assessable value as determined by the customs under the Customs Act, 1962 and applicable level of custom duties except duties levied under sections 3, 8B, 9, 9A of the said Customs Tariff Act, 1975.

[F.No. 354/52/2020 –TRU]

(Pramod Kumar)
Director to the Government of India